

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

Mr. R. B. Mohapatra
N. J. Singh
J. K. Nayak
N. S. Patnaik
V. N. Bhatt

Mr. Ashok Mishra

O.A./T.A./R.A. No..... 210 1995

Bensidhar Mohapatra.....Applicant(s)

Versus
Union of India & Others.....Respondent(s)

Sr. No.	Date	Order with Signature
1	19.4.95	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;">S/..... Registrar</p> <p>In view of the decision on merits passed by this Tribunal in Original Application No. 708/93 dated 22.6.1994, clearly holding that the petitioners were temporarily appointed and giving directions that as and when vacancies arise their cases may be considered and also referring their cases to the Surplus Cell, in the present application for such same relief, the ^{as} by the principles of res judicata operates as long as that order stands. Hence dismissed without admitting.</p> <p style="text-align: center;">S/..... VICE-CHAIRMAN</p> <p style="text-align: center;">MEMBER (ADMINISTRATIVE)</p> <p style="text-align: right;">18/4/95</p> <p style="text-align: right;">For Registration</p> <p style="text-align: right;">S/..... Biju</p> <p style="text-align: right;">18.4.95</p> <p style="text-align: right;">For Adminstrative</p> <p style="text-align: right;">S/..... Renu</p>